

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.209

IA-743/2023 New IA-1331/2023

In

IB-440(ND)/2021

IN THE MATTER OF:

Mr. Anil Kaushal & Ors.

Vs.

M/s. Logix Developers Pvt. Ltd.

.....**APPLICANT/PETITIONER**

....**RESPONDENT**

SECTION

U/s 7 of IBC, 2016

Order delivered on 09.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL PRASAD BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Dushyant Manocha, Mr. Brian Henry Moses, Advs
In IA-743/2023.

Advocate Shyam Arora in IA-1331/2023.

For the RP

: Mr. Vishal Hirawat and Mr. Abhishek Devgan, Advs.

ORDER

New IA-1331/2023:-

This application has been filed by certain Home Buyers seeking condonation of delay in filing the claim by the RP.

We have heard, Mr. Shyam Arora, Learned Counsel appearing for the Applicant. Mr. Vishal, Learned Counsel appearing for the Erstwhile IRP submits that he has no objection to consider the claims on merits. We therefore condone the delay in filing the claim and direct the Resolution Professional to consider the claim in accordance with law within two weeks.

IA allowed.

IA-743/2023:-

As prayed for by Mr. Dushyant Manocha, Learned Counsel appearing for the Applicant, two weeks time granted for filing rejoinder affidavit.

List the matter on **29.03.2023**.

-SD-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

-SD-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**